

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

112. I.A. 832/2024 (60(5))

**In**

**C.P.(IB)-4301(MB)/2018**

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **10.07.2024**

**NAME OF THE PARTIES:** BMW Financial Services Private Limited  
V/s.  
S K Wheels Private Limited.Private Limited

**Appearance**

For SRA / Applicant : Advs. Aditya Gauri, Amar Vivek and  
Dhananjaya Sud,

For Respondent-1 : Adv. Chanakya Kiswani a/w Adv. Dhruvee Patil  
i/b Economic Laws Practice.

For R.P. : None Appeared.

SECTION 07 OF THE IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Vide order dated 08.05.2024, Respondent no. 3 i.e. R.P. was directed to file reply within one week but respondent no. 3 neither appeared nor reply has been filed till today. Let the right to file reply shall stand forfeited.

Despite the direction given to the Successful Resolution Applicant vide order dated 08.05.2024 to file rejoinder within two weeks but the rejoinder has not been filed till today. One last and final opportunity is granted SRA to file reply within 01 weeks, failing which the right to file rejoinder shall stand forfeited.

Despite the direction given to the Respondent No. 2 vide order dated 08.05.2024 to file reply, but respondent no. 2 neither appeared nor reply has been filed till today. Let the right to file reply shall stand forfeited.

Respondent No. 4 has filed the reply and learned counsel for the Applicant seeks time to file rejoinder, let the rejoinder affidavit be filed within one week. Failing which the right to file rejoinder shall stand forfeited.

List the matter on **29.08.2024**.

*Sd-*

CHARANJEET SINGH GULATI  
Member (Technical)

*---Arif---*

*Sd-*

LAKSHMI GURUNG  
Member (Judicial)